

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 5034-5035/2019

(Arising out of impugned final judgment and order dated 12-07-2018 in CMP No. 10107/2017 22-02-2017 in OSA No. 189/2011 passed by the High Court Of Judicature At Madras)

A.B. GOVARDHAN

Petitioner(s)

VERSUS

P. RAGOTHAMAN

Respondent(s)

(IA No. 16203/2019 - CONDONATION OF DELAY IN FILING
IA No. 16204/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT IA No. 180367/2019 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 23-01-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Narendra Kumar, Adv.
Mr. V. Balaji, Adv.
Mr. Rakesh K. Sharma, AOR

For Respondent(s) Mr. S. Rajappa, AOR

UPON hearing the counsel the court made the following
O R D E R

At the request of the learned counsel for the respondent who states that he has informed the other side that he is not in a position to address the arguments today, list on 20th February, 2024.

(Geeta Ahuja)
Assistant Registrar-cum-PS

(Nand Kishor)
Court Master (NSH)